

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00067/2021

Dated Thursday the 25th day of February Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

1. R.Rajendiran,
2. R.Kalyanasundaram,
3. K.Xavier Amalanathan,
4. V.Kumaresan,
5. N.Muralidharan.Applicants

By Advocate M/s. S. Kala

Vs

- 1.The Union of India,
rep by the Chairman,
Railway Board, Rail Bhavan, New Delhi 110001.
- 2.The Financial Adviser and Chief Accounts Officer,
Southern Railway Head Quarters,
Park Town, Chennai 600003.
- 3.The Divisional Personnel Officer,
Divisional Office,
Personnel Branch,
Southern Railway, Tiruchirapalli 620020.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"(a) Call for the records of the 3rd respondent leading to the issue of Annexure A7 series bearing Reference (I) T/P 483/II/Traffic Bills dated 11.12.2020 (ii) No. T/P 524/II/Guard/Fixation of Pay dated 04.11.2019 (iii) T/P 524/II/Guards/MACP dated 20.08.2019 and (iv) O.O. No. Tfc. Admn./66/2018 dated 08.08.2018 and set aside Annexure A5, A7, A8 and A11 series; and

(b) Direct the respondents to restore the MACP granted to the applicant at Rs. 4600/- Grade Pay on 01.09.2008 and fix the applicants basis pay from 01.01.2016 after giving 14.29% increment and arrears of pay from 01.01.2016; and

(c) Directing the respondents to grant 3rd Financial Upgradation under MACP Scheme at Rs. 4800/- Grade Pay on completion of 30 years of service of the applicants from their initial entry into service and their pay placed in Level 8 in the Pay Matrix, revise and refix the pay of the applicants accordingly and pay the arrears with simple interest; and

(d) Issue such further and other appropriate orders or directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case by suitably molding the relief and award costs and thus render justice."

2. Heard Ms. S. Kala, counsel for the applicants & Mr. M. Kishore Kumar, SPC representing Mr. P. Srinivasan, Sr. Standing Counsel for Railways.

3. Perused the OA. Counsel for the applicants submits that with respect to the impugned order dt. 11.12.2020, they have filed representations after filing this OA. Counsel for the applicants further submits that this OA may be disposed of with liberty to the applicants to file fresh and comprehensive representations with respect to the impugned order dt. 11.12.2020 and a direction to the respondents to consider the representations in a time bound manner.

4. Accordingly, without going into the merits of the case, this OA is

disposed of with liberty to the applicants to file fresh and comprehensive representations with respect to the impugned order dt. 11.12.2020 within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representations, the respondents are directed to consider the same and pass a reasoned and speaking order as per law within a period of two months thereafter. The recovery if any, shall be stayed until the passing of reasoned and speaking order on the representations of the applicants.

5. OA is disposed of. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

25.02.2021

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